

2311

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 593 OF 2023

In the matter of:

Mursaleen

.....Petitioner(S)

Versus

State of Haryana & Ors.

.....Respondents

INDEX

Sr No	Particulars	Pages
1.	Report on behalf of State Environment Impact Assessment Authority, Haryana in compliance of Order dated 30.05.2024	1-2
2	Annexure-R/1: Tabulated information on the basis of information received from HSPCB, the Mines & Geology Department and record maintained by SEIAA, Haryana	3-12
3	Annexure-A: Information received from HSPCB	4-27
4	Annexure-B: Information received from Mines & Geology Department, Haryana	28-31

Place: Panchkula
Dated: 24/06/2024

Pardeep Kumar, IAS, Member Secretary,
State Environment Impact
Assessment Authority, Haryana



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Report on behalf of State Environment Impact Assessment Authority, Haryana in compliance of Order dated 30.05.2024

MOST RESPECTFULLY SHOWETH:

1. That after hearing the parties on 30.05.2024, this Hon'ble Tribunal reserved the matter for orders. This Hon'ble Tribunal desired certain information from SEIAA, Haryana regarding respondent units i.e. period of lease, replenishment study, violation, if any etc. The relevant portion of the order dated 30.05.2024 is reproduced below:

"2. Learned Counsel for SEIAA is permitted to file complete information in the tabulated form in respect of all the private respondents covering the details relating to the period of lease, excess mining if done in violation of the norm and also the replenishment study along with the other relevant disclosures, within one week."

2. That it is humbly submitted that desired information has been tabulated (annexed as ANNEXURE-R/1) on the basis of information received from HSPCB (Annexure-A), the Mines & Geology Department, Haryana (Annexure-B) and record maintained by the answering respondent.



3. That delay in filing the present report may kindly be condoned as Firstly, some time has been taken by the Mines & Geology Department in providing tabulated information after verification of Court cases pending/disposed of, before this Hon'ble Tribunal and Hon'ble Supreme Court of India. Secondly, reconciliation of information received from HSPCB and the Mines & Geology Department with data maintained with answering respondent also took some more time. Delay in submitting the information is neither intentional nor deliberate but due to reasons beyond control of the answering respondent.

In the light of the submissions made herein above, the present report may kindly be taken on record for kind perusal of the Hon'ble Tribunal.

Place: Panchkula
Dated: 24/06/2024

Pardeep Kumar, IAS, Member Secretary,
State Environment Impact
Assessment Authority, Haryana



-3-
2314
Requisite Information in OA No. 593/2023 (Mursleen Vs State of Haryana & Ors.)

Annexure R/1

Sr. No.	Name of Mining Unit	Area (in Ha.)	Name of Lease Holder	Date of auction	Date of LOI & Validity (in Years)	Expiry date of LOI	Type of Mining material	Date of approval of mining plan & Validity (in Years)	Date of Grant of EC & Extension Granted	Annual Capacity as per EC/TOR	Status of the Mining Site & Replenishment Study	Excess Mining if done
1.	Begampur Block YNR B37	39.50	M/s Yamuna Infra Developers Pvt. Ltd.	10-11.06.2015	19.06.2015 for 8 Years	18.06.2024	BGS	01.01.2016 & 5	29.06.2017	7,11,000 TPA	Contract terminated due to outstanding government dues vide orders dt. 26.11.2020 of DGMG, Haryana.	No Violation
2.	PipliMajra Block YNR B29, 30 & 31	18.20	M/s Paramjeet Singh S/o Hardeep Singh	20-21.08.2015	14.09.2015 for 7 Years	13.09.2023	BGS	24.12.2015 & 5	13.10.2016 & 17.11.2022	3,70,000 TPA	Contract period expired on dt. 13.09.2023.	No Violation
3.	Malikpur Khadar Block YNR B28	23.20	M/s Karaj Singh S/o Major Singh	20-21.08.2015	14.09.2015 for 8 Years	13.09.2024	BGS	22.12.2015 & 5 01.12.2021 & 3	13.10.2016 & 21.06.2022	4,00,000 TPA	1. Working 2. Replenishment Study has been approved by the Mines & Geology Department alongwith Mining Plan	No Violation
4.	Kohliwala Block YNR B21 & 22	13.59	M/s Delhi Royalty Company	10-11.06.2015	19.06.2015 for 8 Years	18.06.2024	BGS	23.02.2016 & 5 12.10.2021 & 3	27.06.2016 & 16.05.2022	2,50,000 TPA	Contract terminated due to outstanding government dues vide orders dt. 10.12.2021 of DGMG, Haryana.	Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 4.2 crore.

												<p>In this regard OA No. 150/2021 (Anish Vs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022.</p> <p>The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 4.2crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.</p>
5.	Galauri Block YNR B39	24.00	M/s Kawaljeet Singh Batra S/o Makhan Singh Batra	Sh.30-31.08.2016	20.10.2016 for 8years	24.05.2025	BGS	30.12.2016 & 5	25.05.2017 &	4,40,000 TPA	<p>Mining operation lying suspended due to non-payment of outstanding penalty amount and government dues.</p> <p>Illegal Extraction of Boulder/Gravel/Sand upto 10 meters depth beyond permissible limit of 9 meter depth with in contracted lease area. In this regard DGMG, Haryana suspended the mining operations vide orders dated 17.05.2021.</p> <p>Further, in this regard OA No. 337/2021 (Shokin Ali Vs State of Haryana &Ors.) is already disposed by the Hon'ble NGT on dated 12.05.2022.</p> <p>Furthermore, the Regional Officer, HSPCB, Yamunanagar cancelled the CTO and issued the closure orders of mining block vide dated 17.06.2022. After that, HSPCB grant the new conset to operate to M/s Kawaljeet Singh Batra on dated 08.09.2023.</p>	

2316

6.	Devdhar Block YNR B24	31.87	M/s Northern Royalty Company	10-11.06.2015	19.06.2015 for 9 years	18.06.2024	BGS	27.06.2016 & 21.06.2022 12.10.2021 & 3	5,10,000 TPA	1. Working 2. Replenishment Study has been approved by the Mines & Geology Department alongwith Mining Plan	No Violation
7.	Bailgarh South Block YNR B2	28.00	M/s Mubarikpur Royalty Company	10-11.06.2015	19.06.2015 for 9 years	18.06.2025	BGS	23.02.2016 & 5 12.10.2021 & 4	13,00,000 TPA	Contract terminated due to outstanding government dues vide order dt. 14.07.2022 of DGMG, Haryana.	Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 12crore. In this regard OA No. 150/2021 (AnishVs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022. The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 12 crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.
8.	Jaidhari Block YNR B33	48.60	M/s P. Buildtech	S.05-06.11.2015	30.11.2015 for 8 Years	14.09.2024	BGS	10.06.2016 & 5 01.12.2021 & 3	9,10,000 TPA	1. Working 2. Replenishment Study has been approved by the Mines & Geology	No Violation

											Department alongwith Mining Plan	
9.	Dhanaura Block YNR B18	18.18	M/s JPY Consortium Pvt. Ltd.	13-14.12.2017	28.12.2017 for 10 Years	18.06.2028	BGS	26.03.2018 & 5 19.09.2023 & 5	19.06.2018 & 03.11.2023	9,50,000 TPA	The account of mining contractor on e-Rawaana portal was suspended/deactivated 22.06.2023 due to violations.	Violation like non operational weighbridge and CCTV camera etc.
10.	Mandoli Ghaggar West Block YNR B4	25.56	M/s JSM Foods Pvt. Ltd.	10-11.06.2015	19.06.2015 for 7 Years	18.06.2023	Sand	08.01.2016 & 5 12.10.2021 & 2	21.12.2016 & EC Expansion granted dated 07.10.2022	11,91,000 TPA	Contract period expired on dt. 18.06.2023.	In this regard, OANo.423/2022 titled as Mohinder Pal & Anr. Vs State of Haryana & Ors. Is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.
11.	Mandoli Ghaggar East Block YNR B3	20.18	M/s JSM Foods Pvt. Ltd.	10-11.06.2015	19.06.2015 for 10 Years	18.06.2026	Sand	08.01.2016 & 5 12.10.2021 & 5	21.12.2016 & 07.10.2022	8,50,000 TPA	The mining block was auctioned on 10-11.06.2015 and LOI for extraction of minor mineral "Sand" was issued by DGMG, Haryana vide orders dated 19.06.2015. The mining contractor started mining operations on 18.06.2017. Further, mining of boulder-gravel was permitted by DGMG, Haryana vide orders dated 26.11.2020 as per request of the contractor. On 31.05.2022, Hon'ble NGT New Delhi stayed the mining of boulder-gravel in OA No. 423/2022 (Mohinder Pal	In this regard, OA No. 423/2022 titled as Mohinder Pal & Anr. Vs State of Haryana & Ors. Is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.

											<p>&Ors. Vs. State of Haryana &Ors).In compliance of orders dated 31.05.2022 of Hon'ble NGT &06.06.2022 of DGMG, Haryana, mining of boulder-gravel has been stayed.</p> <p>After that, the mining of mineral only sand is carried out by the contractor.</p>	
12.	Gumthala North Block YNR B16	44.62	M/s Joginder Singh S/o Mohinder Singh	10-11.06.2015	19.06.2015 for 7 Years	18.06.2023	Sand	15.02.2016 & 5	27.06.2016	21,00,000 TPA	<p>Contract terminated due to outstanding government dues vide orders of DGMG, Haryana dt. 25.04.2022.</p> <p>Illegal excavation of 1,16,250 cubic meters of sand by the mining contractor beyond/outside the contract area and DGMG, Haryana imposed the penalty of Rs. 3,25,50,000 vide orders dated 23.01.2020.</p> <p>The contractor company filed an appeal against the above orders before the appellate authority-cum Administrative Secretary, in which vide orders dated 04.09.2020,the Principal Secretary to Govt. of Haryana, Mines & Geology while allowing the appeal directed them to deposit the amount in 08 equal installments.</p> <p>Further, the contractor deposited only 02 installments and thereafter taking action in this behalf the mining contract was terminated vide orders dated 25.04.2022 of the DGMG, Haryana.</p>	

13.	Nagli Block YNR B15	77.25	M/s M. P. Traders	30-31.08.2016	20.10.2016 for 10 Years	19.10.2027	Sand	2319 06.03.2017 11.10.2022 & 5	09.04.2018	22,40,000 TPA	1. Working 2. Replenishment Study has been submitted by PP vide letter dated 31.05.2024	No Violation
14.	Pobari Block YNR B11	23.05	M/s Development Strategies Pvt. Ltd.	10-11.06.2015	19.06.2015 for 9 Years	18.06.2025	Sand	09.03.2016 & 5 12.10.2021 & 4	27.06.2016	11,00,000 TPA	Contract terminated due to outstanding government dues vide orders of DGMG, Haryana dt. 29.08.2022.	Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 2.5crore. In this regard OA No. 150/2021 (Anish Vs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022. The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 2.5 crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.
15.	Beer Tapu Block YNR B7	14.45	M/s Routes & Journeys	10-11.06.2015	19.06.2015 for 7 years	18.06.2023	Sand	08.01.2016 & 5 01.12.2021 & 2	27.06.2016 & 10.11.2022	6,15,000 TPA	Contract period expired on dt. 18.06.2023	No Violation

2320

16.	Gumthala South Block YNR B17	49.67	M/s Elite Mining Corporation	05-06.11.2015	30.11.2015 for 9 years	29.11.2025	Sand	09.03.2017 & 29.11.2023 10.11.2022 & 3	21,88,008 TPA	1. Working 2. Replenishment Study has been submitted by PP vide letter dated 31.05.2024	No Violation
17.	Kanalsi Block YNR B5	44.14	M/s P. Buildtech	05-06.11.2015	30.11.2015 for 9 years	14.09.2025	Sand	10.06.2016 & 5 01.12.2021 & 4	19,15,000 TPA	The mining block was auctioned on 05-06.11.2015 and LOI for extraction of minor mineral "Sand" was issued by DGMG, Haryana vide orders dated 30.11.2015. The mining contractor started mining operations on 27.01.2017. Further, mining of boulder-gravel was permitted by DGMG, Haryana vide orders dated 26.11.2020. On 31.05.2022, Hon'ble NGT New Delhi stayed the mining of boulder-gravel in OA No. 423/2022 (Mohinder Pal & Ors. Vs. State of Haryana & Ors). In compliance of orders dated 31.05.2022 of Hon'ble NGT & 06.06.2022 of DGMG, Haryana, mining of boulder-gravel has been stayed. After that, the mining of mineral only sand is carried out by the contractor.	In this regard, OANo.423/2022 titled as Mohinder Pal & Anr.Vs State of Haryana & Ors. is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.

18.	Jathlana Block YNR B12	101.27	M/s P. S. Buildtech	05-06.11.2015	30.11.2015 for 10 years	29.11.2026	Sand	23.06.2016 & 5 24.08.2023 &3	17.03.2017	36,00,00 0 TPA	1. Working 2. EC was granted by MOEF & CC, GOI	No Violation
19.	M T Karhera Block YNR B13	67.79	Sh. Kawaljeet Singh Batra Prop S/o Makhan Singh Batra	30-31.08.2016	20.10.2016 for 7 years	19.10.2024	Sand	23.02.2017 & 5 25.01.2023 &2	09.04.2018 & Expansion granted dated 09.06.2023	28,50,00 0 TPA	1. Working 2. Replenishment Study has been submitted by PP vide letter dated 31.05.2024	No Violation
20.	Lapra Block YNR B10	34.28	M/s Apar Mines Management Service Pvt. Ltd.	06-07.07.2015	20.07.2015 for 7 years	26.06.2023	Sand	09.03.2016 & 5	27.06.2016	15,30,00 0 TPA	As the conditions of e- auction was violated by the bidder company by changing the director of the company, therefore, the mining contract was terminated vide orders dt. 02.07.2020 of DGMG, Haryana.	No Violation
21.	YNR Unit-II	554.13	M/s Astin Excavation & Mining Pvt. Ltd.	24.12.2023	03.01.2014 for 8 years	02.01.2023	BGS	22.12.2014 & 5	21.12.2015	120,00,00 00 TPA	Contract period expired on dt. 02.01.2023.	Illegal Extraction of Boulder/Gravel/Sand upto 11 meters depth beyond permissible limit of 9 meter depth with in contracted lease area (Khasra No. 76, Pammuwala). Further, FIR No. 57/2021 has been lodged in this regard at P. S. Sadhaura by BDPO, Sadhaura.
22.	Bailgarh North Block YNR B1	44.00	M/s Calleis Realtech Pvt. Ltd.	10-11.06.2015	19.06.2015 for 7 years	18.06.2022	BGS	02.02.2016 & 5	Not Applied	2,14,000 TPA	Due to non-payment of contract money as the contractor company did not obtained EC/CTO, the mining contract was terminated vide orders dt. 14.01.2021 of	No Violation

											DGMG, Haryana.	
	--do-	25.96	M/s Vaishno Minerals	Maa25-26.08.2022	06.10.2022 for 7 years	05.10.2029	BGS	26.06.2023 & 5	Not Applied	1,16,000 TPA	The mining block was e-auctioned on dated 25/26.08.2022 & the LOI was revoked vide orders of DMG, Haryana dated 17.02.2023 due to violations of the conditions of the LOI. Further, the Project Proponent appealed before the appellate authority (ACS, Mines & Geology) and dated 17.02.2023 is set aside subject to conditions. Now, the Project Proponent has applied for NOC's from other departments and mining activity is still not commenced at the site.	No Violation
23.	BhoodKalan Block YNR B19	12.62	M/s Ganga Yamuna Mining Company	10-11.06.2015	19.06.2015 for 7 years	11.04.2023	BGS	07.02.2015 & 5 01.12.2021 & 2	12.04.2016	2,59,000 TPA	Contract terminated due to outstanding government dues vide orders dt. 14.07.2022 of DGMG, Haryana.	No Violation
24.	Bhood Majra Block YNR B20	9.95	M/s Ganga Yamuna Mining Company	10-11.06.2015	19.06.2015 for 7 years	18.06.2023	BGS	23.12.2015 & 5 01.12.2021 & 2	27.06.2016	2,00,000 TPA	Contract terminated due to outstanding government dues vide orders dt. 14.07.2022 of DGMG, Haryana.	No Violation
25.	Mandewala Block YNR B38	15.00	M/s Saharanpur Mines Management Services Pvt.	10-11.06.2015	19.06.2015 for 8 years	18.06.2024	BGS	10.03.2016 & 5	27.06.2016	2,40,000 TPA	Mining stopped due to interim orders of the Hon'ble NGT dt. 06.05.2022 passed in OA No. 306 of 2022	No Violation

			Ltd.								(Harbans Singh Vs State of Haryana & Ors.).	
26.	Jaidhar Block YNR B34	25.60	M/s Saharanpur Mines Management Services Pvt. Ltd.	06-07.07.2015	20.07.2015 for 8 years	19.07.2024	BGS	12.01.2016 & 5	20.08.2018	4,60,000 TPA	Mining stopped due to interim orders of the Hon'ble NGT dt. 06.05.2022 passed in OA No. 306 of 2022 (Harbans Singh Vs State of Haryana & Ors.).	No Violation
27.	Nandgarh Block YNR B36	29.60	M/s Apar Mines Management Service Pvt. Ltd.	06-07.07.2015	20.07.2015 for 8 years	19.07.2023	BGS	10.03.2016 & 5	27.06.2016	57,70,000 TPA	As the conditions of e-auction was violated by the bidder company by changing the director of the company, therefore, the mining contract was terminated vide orders dt. 02.07.2020 of DGMG, Haryana.	No Violation
28.	Jairampur Jagir Block YNR B6	33.58	M/s Balaji Infra	05-06.11.2015	30.11.2015 for 10 years	29.11.2026	Sand	10.06.2016 & 5	29.01.2022 & 24.05.2023	15,20,000 TPA	Mining stopped due to orders of the Hon'ble NGT dt. 24.05.2022 passed in Appeal No. 19 of 2022.	No Violation

➤ As per term & conditions of the Letter of Intent (LoI) of any mining blocks (as per para 3 (i)), the contract period of the mining blocks is to be commenced from the date of grant of Environment Clearance by the competent authority or an expiry of a period of 12 months/one year from the date of acceptance of highest bid/ issuance of "LoI", whichever is earlier.

For example : In case of the mining block namely M/s Karaj Singh S/o Major Singh Block (YNR B-28), the LoI was issued on dated 14.09.2015 and the mining contractor obtained the EC on dated 13.10.2016 i.e. after expiry of 12 months/one year of the period of LoI. Hence, the period of mining contract commenced w.e.f. 14.09.2016 up to 08 years i.e. 13.09.2024. Therefore, in all the cases, mining contract period is commenced as per this provision.

From

Mining Officer,
Mines & Geology Deptt.,
Yamunanagar.

To

The Regional Officer,
HSPCB, Yamunanagar.

Memo No. Mining/YNR/ 1924

Dated: 18/06/2024

Subject: Regarding-OA No. 593 of 2023 titled as "Mursaleen Versus State of Haryana & Ors." pending before the Hon'ble NGT, New Delhi.

Kindly refer to your office memo no. HSPCB/YNR/2024/465 dated 03.06.2024 and this office memo no. 250 dated 08.02.2024 (copy enclosed) on the subject noted above.

2. In this regard, before submitting the details of mining contracts of the district Yamuna Nagar, it is informed here that as per terms & conditions of the Letter of Intent (LoI) of any mining block/s {as per para 3 (i)}, the contract period of the mining blocks is to be commenced from the date of grant of Environment Clearance by the competent authority or an expiry of a period of 12 months/one year from the date of acceptance of highest bid/issuance of "LoI", whichever is earlier. For example: In case of the mining block namely M/s Karaj Singh S/o Major Singh Block (YNR B-28), the LoI was issued on dated 14.09.2015 and the mining contractor obtained the EC on dated 13.10.2016 i.e., after expiry of 12 months/one year of the period of LoI. Hence, the period of mining contract commenced w.e.f., 14.09.2016 up to 08 years i.e., 13.09.2024. Therefore, in all the cases, mining contract period is commenced as per this provision.

3. The requisite information regarding the period of contract, excess mining if done in violation of the norm and replenishment study as per the office record is given below:

Details related to the *period of lease/mining units and excess mining, if done in violation of the norm as follows:*

Sr. No.	Name of the Mining Block	Name of Lease Holder	Date of LoI	Period of Mining Contract	Date of Grant of EC	Date of Start of Mining Operation	Expiry Date	Excess Mining, if done in violation of the norms	Remarks
01	Begampur Block YNR B37	M/s Yamuna Infra Developers Pvt. Ltd.	19.06.2015	8 Years	29.06.2017	15.09.2017	18.06.2024	No Violation	Contract terminated due to outstanding government dues vide orders dt. 26.11.2020 of DGMG, Haryana.
02	Pipli Majra Block YNR B29, 30 & 31	M/s Paramjeet Singh S/o Hardeep Singh	14.09.2015	7 Years	13.10.2016	15.06.2017	13.09.2023	No Violation	Contract period expired on dt. 13.09.2023.
03	Malikpur Khadar Block YNR B28	M/s Karaj Singh S/o Major Singh	14.09.2015	8 Years	13.10.2016	15.06.2017	13.09.2024	No Violation	Working

04	Kohliwala Block YNR B21 & 22	M/s Delhi Company	Royalty	19.06.2015	8 Years	27.06.2016	11.08.2016	18.06.2024	<p>Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 4.2 crore.</p> <p>In this regard OA No. 150/2021 (Anish Vs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022.</p> <p>The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 4.2 crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.</p>	Contract terminated due to outstanding government dues vide orders dt. 10.12.2021 of DGMG, Haryana.
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05	Galauri Block YNR B39	M/s Sh. Kawaljeet Singh Batra S/o Makhan Singh Batra	20.10.2016	8 Years	25.05.2017	08.08.2017	24.05.2025	<p>Illegal Extraction of Mining operation Boulder/Gravel/Sand upto 10 meters depth beyond permissible limit of 9 meter depth with in contracted lease area. In this regard DGMG, Haryana suspended the mining operations vide orders dated 17.05.2021.</p> <p>Further, in this regard OA No. 337/2021 (Shokin Ali Vs State of Haryana &Ors.) is already disposed by the Hon'ble NGT on dated 12.05.2022.</p> <p>Furthermore, the Regional Officer, HSPCB, Yamunanagar cancelled the CTO and issued the closure orders of mining block vide dated 17.06.2022. After that, HSPCB grant the new consert to operate to M/s Kawaljeet Singh Batra on dated 08.09.2023.</p>	<p>lying suspended due to non-payment of outstanding penalty amount and government dues.</p>
06	Devdhar Block YNR B24	M/s Northern Royalty Company	19.06.2015	9 Years	27.06.2016	12.08.2016	18.06.2024	No Violation	Working

07	Bailgarh Block YNR B2	South	M/s Mubarikpur Royalty Company	19.06.2015	9 Years	27.06.2016	09.12.2016	18.06.2025	<p>Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 12 crore.</p> <p>In this regard OA No. 150/2021 (Anish Vs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022.</p> <p>The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 12 crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.</p>	<p>Contract terminated due to outstanding government dues vide order dt. 14.07.2022 of DGMG, Haryana.</p>
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08	Jadhari Block YNR B33	M/s P. S. Buildtech	30.11.2015	8 Years	15.09.2016	27.01.2017	14.09.2024	No Violation	Working
09	Dhanaura Block YNR B18	M/s JPY Consortium Pvt. Ltd.	28.12.2017	10 Years	19.06.2018	16.09.2018	18.06.2028	Violation like non operational weighbridge and CCTV camera etc.	The account of mining contractor on e-Rawaana portal was suspended/deactivated 22.06.2023 due to this violation.
10	Mandoli Ghaggar West Block YNR B4	M/s JSM Foods Pvt. Ltd.	19.06.2015	7 Years	21.12.2016	18.06.2017	18.06.2023	In this regard, OA No. 423/2022 titled as Mohinder Pal & Anr. Vs State of Haryana & Ors. is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.	Contract period expired on dt. 18.06.2023.

11	Mandoli Ghaggar East Block YNR B3	M/s JSM Foods Pvt. Ltd.	19.06.2015	10 Years	21.12.2016	18.06.2017	18.06.2026	<p>In this regard, OA No. 423/2022 titled as Mohinder Pal & Anr. Vs State of Haryana & Ors. is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.</p>	<p>The mining block was auctioned on 10-11.06.2015 and LOI for extraction of minor mineral "Sand" was issued by DGMG, Haryana vide orders dated 19.06.2015. The mining contractor started mining operations on 18.06.2017. Further, mining of boulder-gravel was permitted by DGMG, Haryana vide orders dated 26.11.2020 as per request of the contractor. On 31.05.2022, Hon'ble NGT New Delhi stayed the mining of boulder-gravel in OA No. 423/2022 (Mohinder Pal & Ors. Vs. State of Haryana & Ors). In compliance of orders dated 31.05.2022 of Hon'ble NGT & 06.06.2022 of DGMG, Haryana, mining of boulder-gravel has been stayed. After that, the mining of mineral only sand is carried out by the contractor.</p>
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12	Gumthala North Block YNR B16	M/s Joginder Singh S/o Mohinder Singh	19.06.2015	7 Years	27.06.2016	26.12.2016	18.06.2023	<p>Illegal excavation of 1,16,250 cubic meters of sand by the mining contractor beyond/outside the contract area and DGMG, Haryana imposed the penalty of Rs. 3,25,50,000 vide orders dated 23.01.2020.</p> <p>The contractor company filed an appeal against the above orders before the appellate authority-cum Administrative Secretary, in which vide orders dated 04.09.2020, the Principal Secretary to Govt. of Haryana, Mines & Geology while allowing the appeal directed them to deposit the amount in 08 equal installments.</p> <p>Further, the contractor deposited only 02 installments and thereafter taking action in this behalf the mining contract was terminated vide orders dated 25.04.2022 of the DGMG, Haryana.</p>	<p>Contract terminated due to outstanding government dues vide orders of DGMG, Haryana dt. 25.04.2022.</p>
13	Nagli Block YNR B15	M/s M. P. Traders	20.10.2016	10 Years	09.04.2018	26.04.2018	19.10.2027	No Violation	Working

14	Pebari Block YNR B11	M/s Development Strategies Pvt Ltd.	19.06.2015	9 Years	27.06.2016	09.12.2016	18.06.2025	<p>Violation of environmental norms: As per para no. 8 of orders of the Hon'ble NGT dated 18.11.2022, as per common cause, compensation in case of illegal mining can be equal to value of the mined material, apart from compensation of environmental norms, recovery @ 10% of lease money was fixed i.e. 2.5 crore.</p> <p>In this regard OA No. 150/2021 (Anish Vs Union of India &Ors.) is already disposed by the Hon'ble NGT on dated 18.11.2022.</p> <p>The contractor company filed a Civil Appeal No. 319/2023 against the above orders of Hon'ble NGT, before the Hon'ble Supreme Court in which Hon'ble Apex Court vide orders dated 16.01.2023, directed the appellant company to deposit 60% of the penalty amount of Rs. 2.5 crore on or before 28.02.2023 before the competent authority. In case of deposition there will be stay of recovery of further amount.</p>	Contract terminated due to outstanding government dues vide orders of DGMG, Haryana dt. 29.08.2022.
15	Beer Tapu Block YNR B7	M/s Routes & Journeys	19.06.2015	7 Years	27.06.2016	18.03.2017	18.06.2023	No Violation	Contract period expired on dt. 18.06.2023
16	Gumthala South Block YNR B17	M/s Elite Mining Corporation	30.11.2015	9 Years	09.03.2017	26.04.2017	29.11.2025	No Violation	Working

17	Kanalsi Block YNR B5	M/s P. S. Buildtech	30.11.2015	9 Years	15.09.2016	27.01.2017	14.09.2025	<p>In this regard, OANo.423/2022 titled as Mohinder Pal & Anr. Vs State of Haryana & Ors. is pending in the Hon'ble NGT, New Delhi, in which the Hon'ble NGT vide order dated 31.05.2022 stayed the mining of boulder and gravel.</p>	<p>The mining block was auctioned on 05-06.11.2015 and LOI for extraction of minor mineral "Sand" was issued by DGMG, Haryana vide orders dated 30.11.2015. The mining contractor started mining operations on 27.01.2017. Further, mining of boulder-gravel was permitted by DGMG, Haryana vide orders dated 26.11.2020. On 31.05.2022, Hon'ble NGT New Delhi stayed the mining of boulder-gravel in OANo. 423/2022 (Mohinder Pal & Ors. Vs. State of Haryana & Ors). In compliance of orders dated 31.05.2022 of Hon'ble NGT & 06.06.2022 of DGMG, Haryana, mining of boulder-gravel has been stayed. After that, the mining of mineral only sand is carried out by the contractor.</p>
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18	Jathlana Block YNR B12	M/s P. S. Buildtech	30.11.2015	10 Years	17.03.2017	28.04.2017	29.11.2026	No Violation	Working
19	MT Karhera Block YNR B13	Sh. Kawaljeet Singh Batra Prop S/o Makhan Singh Batra	20.10.2016	7 Years	09.04.2018	24.04.2018	19.10.2024	No Violation	Working
20	Lapra Block YNR B10	M/s Apar Mines Management Service Pvt. Ltd.	20.07.2015	7 Years	27.06.2016	21.12.2017	26.06.2023	No Violation	As the conditions of e-auction was violated by the bidder company by changing the director of the company, therefore, the mining contract was terminated vide orders dt. 02.07.2020 of DGMG, Haryana.
21	YNR Unit-II	M/s Astin Excavation & Mining Pvt. Ltd.	03.01.2014	8 Years	21.12.2015	19.10.2016	02.01.2023	Illegal Extraction of Boulder/Gravel/Sand upto 11 meters depth beyond permissible limit of 9 meter depth with in contracted lease area (Khasra No. 76, Pammuwala). Further, FIR No. 57/2021 has been lodged in this regard at P. S. Sadhaura by BDPO, Sadhaura.	Contract period expired on dt. 02.01.2023.
22	Bailgarh North Block YNR B1	M/s CalleisRealtech Pvt. Ltd.	19.06.2015	7 Years	NA	-	18.06.2022	No Violation	Due to non-payment of contract money as the contractor company did not obtained EC/CTO, the mining contract was terminated vide orders dt. 14.01.2021 of DGMG, Haryana.

-do-	M/s MaaVaishno Minerals	06.10.2022	7 Years	NA	-	05.10.2029	No Violation	The mining block was e-auctioned on dated 25/26.08.2022 & the LOI was revoked vide orders of DMG, Haryana dated 17.02.2023 due to violations of the conditions of the LOI. Further, the Project Proponent appealed before the appellate authority (ACS, Mines & Geology) and dated 17.02.2023 is set aside subject to conditions. Now, the Project Proponent has applied for NOC's from other departments and mining activity is still not commenced at the site.
23	Bhood Kalan Block YNR B19 M/s Ganga Yamuna Mining Company	19.06.2015	7 Years	12.04.2016	16.06.2016	11.04.2023	No Violation	Contract terminated due to outstanding government dues vide orders dt. 14.07.2022 of DGMG, Haryana.
24	Bhood Majra Block YNR B20 M/s Ganga Yamuna Mining Company	19.06.2015	7 Years	27.06.2016	12.08.2016	18.06.2023	No Violation	Contract terminated due to outstanding government dues vide orders dt. 14.07.2022 of DGMG, Haryana.

25	Mandewala Block YNR B38	M/s Saharanpur Mines Management Services Pvt. Ltd.	19.06.2015	8 Years	27.06.2016 17.01.2023	17.02.2022	18.06.2024	No Violation	Mining stopped due to interim orders of the Hon'ble NGT dt. 06.05.2022 passed in OA No. 306 of 2022 (Harbans Singh Vs State of Haryana & Ors.).
26	Jaidhar Block YNR B34	M/s Saharanpur Mines Management Services Pvt. Ltd.	20.07.2015	8 Years	20.08.2018	04.03.2022	19.07.2024	No Violation	Mining stopped due to interim orders of the Hon'ble NGT dt. 06.05.2022 passed in OA No. 306 of 2022 (Harbans Singh Vs State of Haryana & Ors.).
27	Nandgarh Block YNR B36	M/s Apar Mines Management Service Pvt. Ltd.	20.07.2015	8 Years	NA	-	19.07.2023	No Violation	As the conditions of e-auction was violated by the bidder company by changing the director of the company, therefore, the mining contract was terminated vide orders dt. 02.07.2020 of DGMG, Haryana.
28	Jairampur Jagir Block YNR B6	M/s Balaji Infra	30.11.2015	10 Years	29.01.2022	18.05.2022	29.11.2026	No Violation	Mining stopped due to orders of the Hon'ble NGT dt. 24.05.2022 passed in Appeal No. 19 of 2022.

2. Replenishment Study:

For replenishment study, it is submitted that as per conditions of the EC, the project proponent (mineral concession holders) shall submit an annual replenishment report certified by an authorized agency. Further, 06 monthly compliance report of the EC conditions is directly submitted to the SEIAA/MoEF&CC as the case may be & HSPCB. Hence, submission of the annual replenishment report is also the part of 06 monthly compliance report and the same is to be submitted to the said agencies (SEIAA/MoEF&CC as the case may be & HSPCB).

For ready reference of "Clause 19 of EC", of one of the mining block namely M/s Elite Mining Corporation Block YNR B-17 is reproduced as under:

"The Project Proponent shall submit annual replenishment report certified by an authorized agency. In case replenishment is lower than the approved rate of production then the mining activity/production level shall be stopped/ decreased accordingly till the replenishment is completed." (copy enclosed).

This is for kind information and further necessary action, please.

Enclosed: As above.


Mining Officer,
Mines & Geology Deptt.,
Yamunanagar.

2338

-27-

Endst. No. Mining/YNR/ 1925-26

Dated: 18/06/2024.

A copy of the above is forwarded to the following for kind information and further necessary action, please:-

1. The Chairman, SEIAA, Haryana.
2. The Director General, Mines & Geology Department Haryana, Panchkula.


Mining Officer,
Mines & Geology Deptt.,
Yamunanagar.

Recd 12/06/2024

Regional Office,
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar
 hspcbroyr@gmail.com

NO. HSPCB/YR/2024/492

Dated 10/06/2024

To

The Member Secretary,
 State Environment Impacty Assessement Authrity (SEIAA),
 Bays No. 55-58, 1st Floor, Paryatan Bhawan,
 Sector-2, Panchkula

Subject: Original Application (OA) No. 593/2023 (Mursaleen Vs State of Haryana & Ors.) pending before National Green Tribunal at New Delhi.

Ref:- NGT order dated 30.05.2024 in OA No. 593/2023 and letter from Sh. Rahul Khurana, Advocate, NGT dated 31.05.2024 & this office letter no. HSPCB/YR/2024/465 dated 03.06.2024.

Hon'ble NGT Original Application (OA) No. 593/2023 (Mursaleen Vs State of Haryana & Ors.) pending before National Green Tribunal at New Delhi has directed as follows.

"learned counsel for SEIAA is permitted to file complete information in the tabulated form in respect of all the private respondents covering the details relating to the period or lease, excess mining if done in violation of the norm and also the replenishment study along with the other relevant disclosures, within one week"

Whereas Sh. Rahul Khurana, Advocate on record, NGT has also informed vide their letter dated 31.05.2024 (**copy enclosed**) regarding proceeding dated 30.05.2024 and has desired to provide updated information including violation of LOI, mining lease, EC, replenishment study, excess mining, if done in violation of norms by respondent units etc.

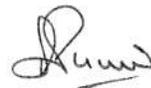
Whereas this office has written a letter to mining officer yamunanagar vide this office letter no. HSPCB/YR/2024/465 dated 03.06.2024 (**copy attached**) to provide additional information as per the directions of Hon'ble NGT vide order dated 30.05.2024.

Whereas no response has been received from mining officer yamunanagar till date even after pursuing telephonically.

Whereas information with respect to the environmental clearance is attached herewith as Annexure 1.

Submitted for your kind information & further necessary action please.

DA: As Above



Regional officer
Yamuna Nagar Region

Annexure-1

Sr. No.	Name of the Mines	EC Details
1	P S BUILDTECH, Village Kanalsi, Block YNR B 5, Tehsil Jagadhri, District Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/746 dt. 15.09.2016. 2. EC Extension obtained vide no. SEIAA/HR/2022/1597 dt. 07.10.2022
2	P S Buildtech, Village Jathlana, Block YNR B 12, Jathlana and Dhakwala Radaur, Yamuna Nagar	EC Obtained vide No. J-11015/05/2016-IA-II(M) dt. 17.03.2017
3	JSM Foods Pvt Ltd, Village Mandoli Ghaggar, East Block-3, Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/989 dt. 21.12.2016. 2. EC Expansion obtained vide no. SEIAA/HR/2022/1581 dt. 07.10.2022
4	Kawaljeet Singh Batra Village M.T. Karhera, Tehsil-Radaur, District-Yamuna Nagar	EC Obtained vide No. J-11015/215/2016-IA-II(M) dt. 09.04.2018 & EC Expansion obtained vide no. EC23B001HR156495 dt. 09.06.2023
5	M P Traders, Village Nagli B-15, Tehsil-Radaur, District-Yamuna Nagar	EC Obtained vide No. J-11015/214/2016-IA-II(M) dt. 09.04.2018
6	JPY Consortium Pvt. Ltd., Village Dhanaura Block YNR B-18, District Yamunanagar	EC Obtained vide No. SEIAA/HR/2018/655 dt. 19.06.2018
7	Tirupati Earth and Project Works Pvt Ltd, Village Nagla Rangran, Block YNR B-14, Tehsil Radaur YAMUNANAGAR	EC Obtained vide No. J-11015/76/2017-IA-II(M) dt. 22.03.2019
8	Elite Mining Corporation, Village Gumthala, Jagadhri, Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2017/108 dt. 09.03.2017
9	Routes And Journeys, Bir Tapu, Block B 7, District Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/460 dt. 27.06.2016. 2. EC Extension obtained vide no. SEIAA/HR/2022/1652 dt. 09.11.2022.
10	JSM Foods Private Limited, Village Mandoli Ghaggar, West Block 4, Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/985 dt. 21.12.2016. 2. EC Expansion obtained vide no. SEIAA/HR/2022/1589 dt. 07.10.2022

11	Bala Ji Infra, Village Jairampur Jagir, Block YNR/B-6, Tehsil Jagadhri, District Yamuna Nagar	EC Obtained vide EC Identification No. - EC22B000HR164436 File No. - SEIAA/HR/MIN/19/09 Date of Issue 29/01/2022
12	P.S. Buildtech, Village Jaidhari, Block YNR B 33, Tehsil Chhachhrauli, District Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/741 dt. 15.09.2016. 2. EC Extension obtained vide no. SEIAA/HR/2022/1667- dt. 09.11.2022
13	Karaj Singh Son of Major Singh, Village Malikpur Khadar, Block YNR B 28, Tehsil Chhachhrauli District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/888 dt. 13.10.2016 & EC Extension obtained vide No. SEIAA(141)/HR/2022/1018 dt. 21.06.2022.
14	Paramjeet Singh Son of Hardeep Singh, Village Pipli Majra, Block YNR B 29 30 and 31, Tehsil Chhachhrauli District Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/883 dt. 13.10.2016. 2. EC Extension obtained vide No. SEIAA/HR/2022/2019 dt. 17.11.2022.
15	Northern Royalty Company, Village Devdhar, Block B 24 YNR, Tehsil Chhachhrauli, Yamuna Nagar	1. EC Obtained vide No. SEIAA/HR/2016/490 dt. 27.06.2016. 2. EC re-newed vide no. SEIAA(141)/HR/2022/1079 dt. 21.06.2022
16	Kawaljeet Singh Batra, Village Galauri, Sadhaura, Block 39, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/378 dt. 25.05.2017
17	Delhi Royalty Company, Village Kohliwala, Block YNR B-21&22, Tehsil Chhachhrauli, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/480 dt. 27.06.2016
18	Ganga Yamuna Mining Co, Village Bhood Kalan, Block YNR B 19, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/271 dt. 12.04.2016
19	Ganga Yamuna Mining Company, Village Bhood Majra, YNR/B-20, Tehsil Chhachhrauli, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/485 dt. 27.06.2016
20	M/s Saharanpur Mines Management Services Pvt. Ltd., Village Mandewala, Tehsil Chhachhrauli, Mandewala Block/ YNR B-38 District Yamuna Nagar, Harvana.	EC Obtained vide No. SEIAA/HR/2016/500 dt. 27.06.2016

21	Saharanpur Mines Management Services Private Limited, Jaidhar Block YNR B34 Village Jaidhar, Tehsil Chhachrauli, District Yamunanagar	EC Obtained vide No. SEIAA/HR/2018/1068 dt. 20.08.2018
22	Astin Excavation and Mining Pvt Ltd, Village Gorabani, Distt Yamuna Nagar	EC Obtained vide No. J-11015/55/2014-IA-II(M) dt. 21.12.2015
23	Jogender Singh, Village Gumthala, North Block, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/505 dt. 27.06.2016
24	Development Strategies India Pvt. Ltd., Village Pobari, Tehsil Radaur, Pobari Block/ YNR B-11 District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/495 dt. 27.06.2016
25	Mubarikpur Royalty Company, Bailgarh South Block YNR B2, Tehsil Chhachrauli, District Yamuna Nagar	EC Obtained vide No. SEIAA/HR/2016/475 dt. 27.06.2016
26	M/s Apar Mines Management Services Pvt. Ltd., Village Lapra, Tehsil Jagadhri, Lapra Block/ YNR B-10, district Yamuna Nagar, Harvana	SEIAA/HR/2016/514 dt. 27.06.2016
27	M/s Apar Mines Management Services Pvt. Ltd., Village Nandgarh, Tehsil Chhachrauli, Nandgarh Block/ YNR B-36 district Yamuna Nagar. Harvana	SEIAA/HR/2016/510 dt. 27.06.2016
28	Calleis Realtech Private Limited, North Block/YNR 1, Village Bailgarh, Yamuna Nagar	--
29	M/s Yamuna Infradevelopers Pvt. Ltd., Village Begampur, Block 37, Tehsil Chhachrauli, Yamuna Nagar, Haryana.	EC Obtained vide No. SEIAA/HR/2017/448 dt. 06.07.2017